

**Central Administrative Tribunal
Madras Bench**

OA 310/01036/2018

Dated Thursday the 2nd day of August Two Thousand Eighteen

P R E S E N T

**Hon'ble Shri. R.Ramanujam, Member(A)
&
Hon'ble Shri. P. Madhavan, Member (J)**

A.P. Babu
No. 13/40, Bheemana Mudali Street
Alwarpet, Chennai – 600 018. .. Applicant

By Advocate **M/s. A.P. Suryaprakasam**

Vs.

1. Union of India
Rep. by its Regional Director
Southern Region, Ministry of Corporate Affairs
V Floor, 'A' Wing, Shastri Bhavan
26, Haddows Road
Chennai – 600 006.
2. The Official Liquidator
High Court, Madras Corporate Bhawan
29, Rajaji Salai, Chennai – 600 001. .. Respondents

By Advocate **Mr. K. Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

The applicant has filed this OA seeking the following reliefs:-

“To call for records in F. No. 1(29)/2011-Est dated 01.02.2016 and further direct the respondent to consider the representation of the applicant dated 19.04.2018 and sanction the balance unpaid medical reimburse claim amount of Rs. 1,92,039/- being the balance out of the total time of sum of Rs. 3,49,093/- which total amount was paid by the applicant in treatment of applicant mother with 12% interest from 01.07.2015 till the date of payment and pass such or other orders”

2. It is submitted that the applicant made a representation for reimbursement of medical expenses of Rs, 3,49,093/- incurred by him for the treatment of his mother in an emergency, whereas he was reimbursed an amount of Rs. 1,76,548/- only after a delay of two years. Annexure A16 representation of the applicant dated 19.04.2018 claiming reimbursement of the balance amount is pending with the respondents for consideration.
3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider his representation and pass a reasoned and speaking order within a reasonable time frame.
4. Mr. K. Rajendran takes notice on behalf of the respondents.
5. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to

consider Annexure A16 representation of the applicant dt. 19.04.2018 and pass a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(P. Madhavan)

Member (J)

AS

02.08.2018

(R.Ramanujam)

Member(A)